

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 458 of 2015 in DFR No. 2385 of 2015 & IA No. 21 of 2016

Dated: 9th March, 2016

Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

Jindal Steel & Power Ltd. ... Appellant(s)
Versus
Raigarh Ispat Udyog Sangh & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.

Counsel for the Respondent(s): Mr. Amit Kapur and Mr. Vishal Anand

ORDER

IA No. 458 of 2015 in DFR No. 2385 of 2015, praying for condonation of delay of 284 days in filing the present appeal on the ground that the said time was taken during the pendency of the Review Petition.

We have heard Mr. Sanjay Sen, learned senior counsel for the Applicant/Appellant as well as Mr. Vishal Anand, learned counsel for the Respondent No.1, i.e. a consumer group, at length. It has been mentioned here also that there is one more IA, being IA No. 21 of 2016, seeking amendment in the reliefs of the appeal memorandum to the effect that the declaration be made that the Applicant/Appellant does not have any surplus power.

Order on IA, being IA No. 458 of 2015, is reserved.

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

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